

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 19th June, 1979.

N O T I F I C A T I O N
I N C O M E T A X

No. 2887 (F.No. 187/24/79-IT(AI)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) and in partial modification of its previous Notification No. 674 (F.No. 187/2/74-IT(AI)) dated 20th July, 1974 the Central Board of Direct Taxes, New Delhi hereby directs that:

after the entry No. 23 appearing in column No. 3 against S.No. 15A (MP. II) of the above Notification the following shall be added:

- | | |
|--------|---|
| No. 24 | Income-tax Officer,
Special Investigation Circle-I,
Raipur. |
| No. 25 | Income-tax Officer, Special
Investigation Circle-I,
Jabalpur. |

Sd/-
(J.P.SHARMA)
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. All Commissioners of Income-tax;
2. Directors of Ins. (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
3. Director of D&M Services (Income-tax, 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
4. All Officer & Sections of I.T. Sing of C.B.D.T., New Delhi.
5. Comptroller & Auditor General of India, New Delhi (20 copies).
6. Bulletin Sec. of Dte. of Ins. (R&P), New Delhi (5 copies).
7. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
8. Shri M.B. Rao, Joint Secretary, Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.B.D.T., H-Block, Vikas Bhawan, New Delhi.

FOR ISSUE FOR ISSUE

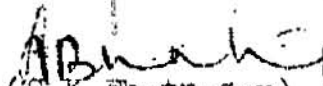
H.D. Sharma
(H.D.SHARMA)

ASSTT. DIRECTOR OF INSPECTION (RS&P) No. CC/IT(AI)/2762/899/RSP/79

Sd/-
(J.P.SHARMA)
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

1	2	3
Commissioner (Appeals) Coimbatore.	1. Companies Circle I,II,III, IV and V, Coimbatore.	
	2. City Circle I, Coimbatore	
	3. Cotachund Circle(all sections)	
	4. Pollachi Circle(all sections)	
	5. Special Survey Circle (Coimbatore(New circle formed with effect from 6.10.75)	
	6. City Circle II, Coimbatore	I. A. C.
	7. Salary Circle, Coimbatore	(Assessment)
	8. Erode Circle(all sections)	Coimbatore.
	9. Tirupur Circle	
	10. Coimbatore Circle	
	11. Special Survey Circle, Coimbatore(Erstwhile Circles).	
	12. Circle I, Coimbatore	
	13. Circle II, Coimbatore.	I. A. C.
	14. Salem Circle	(Assessment)
	15. Companies Circle, Salem	Salem.
	16. Circle I, Salem	
	17. Circle II, Salem	
	18. Krishnagiri Circle	


This notification shall take effect from 25.6.1979.


(S.K. Bhatnagar)

Under Secretary, Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Tamil Nadu-I, Madras alongwith 25 spare copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P) (Bulletin), New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.


(S.K. Bhatnagar)

Under Secretary
Central Board of Direct Taxes

1. 2. 3. 4. 5. 6.

(i) All Gazetted and non-Gazetted employees of the Govt. of W.B. and of the Central Govt. posted in the District of Jalpaiguri and all pensioners of the said Govt. domiciled in the said district, whose annual

Salary or pensions, as the case may be exceeded the maximum amount not chargeable to I.T. under the law for the time being in force or being less than that amount has for some reasons been subjected to deduction of tax at source.

I.T.O.,
B-Ward,
Jalpaiguri

DO DO DO

(ii) All Gazetted and non-Gazetted employees of the Govt. of W.B. and of the Central Govt. posted in the District of Cooch Behar and all pensioners of the said Govt. domiciled in the said District, whose annual Salary or pensions, as the case may be exceeded the maximum amount not chargeable to I.T. under the law for the time being in force or being less than that amount has for some reason been subjected to deduction of tax at source.

I.T.O.,
B-Ward,
Cooch-
Behar

DO DO DO

(iii) All Gazetted and non-Gazetted employees of the Govt. of W.B. and of the Central Govt. posted in the Districts of West Dinajpur and Maldah and all pensioners of the said Govts. domiciled in the said Dists., whose annual salary or pensions, as the case may be exceeded the maximum amount not chargeable to I.T. under the law for the time being in force

I.T.O.,
B-Ward,
Maldah.

DO DO DO

1.	2.	3.	4.	5.	6.
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or being less than that amount has for some reason been subjected to deduction of tax at source.

(iv) All Gazetted and non-Gazetted employees of the Govt. of W.B. and of the Central Govt. posted in any Civil sub-division of the Distt. Darjeeling excluding Siliguri and all pensioners of the said Govts. domiciled in the said territory whose annual salary or pensions, as the case may be, exceeded the maximum amount not chargeable to I.T. under the law for the time being in force or being less than that amount has for same reason been subjected to deduction of tax at source.

I.T.O.	DO	DO	DO
B-Ward,			
Darjeeling			

(v) All Gazetted and non-Gazetted employees of the Govt. of W.B. and of the Central Govt. posted in the Civil Sub-division of Siliguri in the Dist. of Darjeeling and all pensioners of the said Govts. domiciled in the said territory whose annual Salary or pensions, as the case may be exceeded the maximum amount not chargeable to I.T. under the law for the time being in force or being less than that amount has for same reason been subjected to deduction to tax at source.

I.T.O.	DO	DO	DO
D-Ward,			
Siliguri			

(vi) All Gazetted and non-Gazetted employees of the Govt. of W.B. and of the Central Govt. posted in the Civil Dist. of Murshidabad and all pensioners of the said Govts. domiciled in the said Dist. whose annual Salary or pensions, as the case may be

I.T.O.,	DO	DO	DO
A-Ward,			
Murshidabad			